

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 4
(IB)-2011(PB)/2019

IN THE MATTER OF:

Vandana Motors Applicant/petitioner
v.
On-Dot Couriers and Cargo Ltd. Respondent

Order under Section 9 of IBC, 2016 (CIRP)

Order delivered on 11.08.2021

Coram:

SHRI BHASKARA PANTULA MOHAN
HON'BLE ACTG. PRESIDENT

SHRI HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:


For the Applicant:
For the Respondent:

ORDER


IA No. 3475/2021

Report filed by the Resolution Professional along with other documents,
is taken on record.

IA-3475/2021 stands disposed of.


- sd -

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT


- sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

11.08.2021
VINEET